

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.233/AT/2026

Subject : Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff discovered through Competitive Bidding Process for Supply of 1200 MW Firm and Dispatchable Power (Round the Clock (RTC)) from ISTS- Connected Renewable Energy (RE) Power Projects in India under Tariff-based Competitive Bidding.

Petitioner : SJVN Limited (SJVNL)

Respondents : ReNew Solar Power Private Limited and Ors.

Date of Hearing : **9.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Anushree Bardhan, Advocate, SJVNL
Ms. Rashmi Vaish, Advocate, SJVNL
Ms. Somya Sahni, Advocate, SJVNL
Ms. Ritika Singh, Advocate, SJVNL
Shri Divyankur Choudhary, SJVNL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that the present Petition has been filed seeking adoption of the tariff discovered through the competitive bidding process for procurement of 448 MW of Firm and Dispatchable Renewable Energy Power. She further submitted that the Petitioner has received the consent letter from the procurer; however, the Power Sale Agreement ("PSA") is yet to be executed.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission directed the Petitioner to submit the following information on an affidavit within 10 days:

- (a) The reasons for the delay in approaching the Commission for the adoption of the tariff.
- (b) The status of execution of the PSA along with all the complete documents.
- (c) Justification on the competitiveness of the tariff discovered and the limited capacity in the bidding (448 out of 1200 MW).
- (d)

3. The Petition shall be listed for hearing on **30.7.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

